

अध्यक्ष महोदय : पहले मैं पता तो करूँ कि क्या हुआ ? फिर मैं उनको एलाऊ करूँगा अगर ठीक होगा तो । मैंने कल रिमाइंडर भी दे दिया । मुझे आपका बड़ा ख्याल है । आप ऐसा क्यों सोचते हैं ?

SHRI NGANGOM MOHENDRA (Inner Manipur) : Sir, I want a clarification.....

MR. SPEAKER : Why are you standing here ? Why don't you go back to your seat and talk ? I will listen to you.

SHRI INDRAJIT GUPTA : Sir, he is a member from Manipur. If he speaks from his back seat, you will never be able to listen to him.

MR. SPEAKER : I will listen to him.

SHRI INDRAJIT GUPTA : So many members are coming here and speaking. You never objected to it.

MR. SPEAKER : Mr. Gupta, I always object to it.

SHRI INDRAJIT GUPTA : You never object to it. If he speaks from his seat, you will never be able to hear him.

MR. SPEAKER : I always hear him.

SHRI INDRAJIT GUPTA : He does not take the time of the House.

SHRI NGANGOM MOHENDRA : I was shouting from my seat.

MR. SPEAKER : Don't shout. Let me know what you want. I am not able to hear because everybody shouts. If everyone is silent and talks one by one, I can hear them.

SHRI NGANGOM MOHENDRA : Now the Home Minister has made a statement. In his statement he has said that it is more or less a partial statement.

MR. SPEAKER : A full statement will come before you.

SHRI NGANGOM MOHENDRA : Please listen to me. Am I to understand from this statement that another statement is going to be made ? If so, when will it be made ?

MR. SPEAKER : It will be made. We will be meeting on Monday. By that time he will get the information. It cannot be before that.

12.10 hrs.

PAPERS LAID ON THE TABLE

Notification under Indian Railways Act and Report re : Intake SC/ST against vacancies reserved for them on the Railways

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOU DHURY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act 1980 :—

(i) The Railways Red Traffic (Amendment) Rules, 1984, published in Notification No. G.S.R. 257 in Gazette of India dated the 3rd March, 1984.

(ii) The Railways (Warehousing and Wharfage) (Second Amendment) Rules, 1983, published in Notification No. S.O. 69 (E) in Gazette of India dated the 3rd February, 1984. [Placed in Library. See No LT-7908/84.]

(2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1982. [Placed in Library. See No. LT 7909/84.]

THE MINISTER OF STATE IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI Z. R. ANSARI) : I
beg to lay on the Table—

- (1) A copy of the Shipping Development Fund Committee (Employeers' Contributory Provident Fund) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 59 in Gazette of India dated the 21 January, 1984, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-7910/84.]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1982-83.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7911/84.]

Annual Report of and Review on working of Raja Ram Mohun Roy Library Foundation, Calcutta for 1982-83, Annual Accounts of the Bal Bhawan Society (India), New Delhi for 1982-83, and Annual Report of and Review on School of Planning and Architecture, New Delhi for 1982-83, etc.

THE MINISTER OF STATE OF
THE MINISTRIES OF EDUCATION
AND CULTURE AND SOCIAL WEL-
FARE (SHRIMATI SHEILA KAUL) : I
beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of Raja Ram Mohun Roy Library Foun-

ation, Calcutta, for the year 1982-83 along with Accounts and the Audit Report thereon under rule 41 (d) and 42 of the Memorandum of Association and Rules of Raja Ram Mohun Roy Library Foundation.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Ram Mohun Roy Library Foundation, Calcutta, for the year 1982-83.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7912/84.]

(3) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhawan Society (India), New Delhi, for the year 1982-83 and the Audit Report thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-7913/84.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi for the year 1982-83.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-7914/84.]

Annual Report of and Review on Central Council of Indian Medicine, New Delhi for 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOSHINA KIDWAI) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1982-83.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7915/84.]

Annual Report of and Review on Tobacco Board, Guntur for 1982-83.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1982-83 along with Audited Accounts, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1982-83. [Placed in Library. See No. LT-7916/84.]

Annual Accounts etc. of the Central Tibetan Schools Administration, New Delhi for 1982-83.

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1982-83 and the Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7917/84.]

12.13 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

(i) Sixteenth Report

SHRIMATI KRISHNA SAHI (Begusarai) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on papers laid on the Table.

(ii) Minutes of Sitzings

SHRIMATI KRISHNA SAHI : Sir, I beg also to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Sixteenth Report.

SHRIMATI SUSEELA GOPALAN (Alleppey) : Sir, what about the statement by the Minister of Shipping and Transport ?

MR. SPEAKER : He will make a statement after the Calling Attention.

SHRI INDRAJIT GUPTA (Basirhat) : Let him finish with the Statement, Sir.

MR. SPEAKER : We have listed it after the Calling Attention. All right, if the House so desires, he may make the Statement.